

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 13th December, 2016

SRO 393 In exercise of the powers conferred by sub- Sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996(XIII of 1996), and in supersession of Notification SRO 527 of 2013 dated 23rd December ,2013 the, Government hereby confer upon Shri. Arun Kumar Sharma, (KAS), Joint Financial Commissioner, Agrarian Reforms, J&K, the powers of Financial Commissioner,(Revenue), to be exercised by him within the state for the purpose of hearing and disposing off Appeals and Revisions under the J&K Land Revenue Act, Samvat, 1996(1939AD).

By order of the Government of Jammu and Kashmir

Sd/-

(Mohammad Ashraf Mir)

**Commissioner /Secretary to Government,
Revenue Department**

No: - Rev/LB/65/2000

Dated: - 13 -12- 2016

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu/Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Center F.C Revenue.
- 6 Director, Archives, Archaeology & Museums, J&K Jammu.
- 7 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 8 Pvt. Secretary to Minister for Revenue for information of the Honble Minister
- 9 Pvt. Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.



**(Shuaib Mohammad Naikoo) KAS
Under Secretary to Government
Revenue Department.**